

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/TT/2019

- Subject** : Petition for determination of tariff of the inter-State transmission lines connecting two States for the APTRANSCO-owned transmission lines/system in terms of Commission's order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 and order dated 21.6.2018 in Petition No. 237/TT/2016 for inclusion in POC Transmission charges in accordance with CERC (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 24.11.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Transmission Corporation of Andhra Pradesh Limited
- Respondents** : Transmission Corporation of Telangana Limited & 4 others
- Parties Present** : Shri Sidhant Kumar, Advocate, APTRANSCO
Ms. Manyaa Chandok, Advocate, APTRANSCO
Ms. Swapna Seshadari, Advocate, TCTL
Ms. Ashbari Thakur, Advocate, TCTL

Record of Proceedings

The case was called out for hearing.

2. The learned counsel for the Petitioner submitted as follows:
- i) The instant petition was filed for inclusion in PoC charges for 2014-15 (40 nos. ISTS lines), 2015-16 (40 nos. ISTS lines) 2016-17 (42 nos. ISTS lines) and 2017-18 (42 nos. ISTS lines) and 2018-19 (42 nos. ISTS lines);
 - ii) The detailed description of the transmission assets has been given in the petition;
 - iii) The APTEL vide order dated 8.7.2022 in DFR No. 378 of 2021 has remanded back the petition for re-consideration to the extent for determination of the transmission charges in respect of the 40 lines for the period 2014-16 in the light of



RPC certificates submitted by the Petitioner. Accordingly, after the remand, the matter was initially listed for hearing on 6.9.2022.

iv) In terms of the Commission's directions vide RoP dated 6.9.2022, the Petitioner implemented the NLDC/POSOCO and the POSOCO has filed its reply in the matter vide affidavit dated 28.10.2022.

3. The learned counsel for TCTL submitted that affidavit dated 18.10.2022 has been filed in terms of the Commission's directions vide RoP dated 6.9.2022 which may be considered.

4. In response to a query of the Commission regarding operation, power flow and meter reading in 40 lines during 2014-16 and agreement between the States, the learned counsel of the Petitioner submitted that there are no fresh agreements after bifurcation of States and the old agreements are continuing under the statutory provisions and the raw data uploaded from the POSOCO website has been uploaded and submitted vide affidavit dated 13.10.2022.

5. After hearing the parties, the Commission directed the Petitioner to file old PPAs, agreements and amount of power flow in 40 lines during 2014-16 and meter readings as per Petitioner's own records by 23.12.2022 and observed that no further extension of time shall be entertained.

6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

